

**SMFG INDIA CREDIT COMPANY LIMITED**  
(formerly Fullerton India Credit Company Limited)

Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

**POSSESSION NOTICE (For Immovable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)**

Whereas the undersigned being the authorized officer of SMFG India Credit Company Limited (Formerly Fullerton India Credit Co. Ltd.), Having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Madurai, Chennai, Tamil Nadu-600095 and corporate office at 2nd North Avenue, Maker Maxity, 10th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai-400051, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice. The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:

Name of the Borrower/Co-Borrowers / Guarantors & Loan Account Number	Demand Notice Date	Description of Immovable Property / Properties Mortgaged	Date of Possession
1) ROHIT SALES CORPORATION 2) DHARAMRAJ DNYANDEV AVASARE 3) ROHIT DHARAMRAJ AWASARE (Loan Account Number: 187503110183282)	02-03-2022 Rs. 3,20,02,555/- (Rupees Three Crore Twenty Lakh Two Thousand Five Hundred And Fifty Five Only) AS ON 02-03-2022	SR.No.49 HISSA NO.2/1A/1B/1/4 ADMEASURING AN AREA ABOUT 600 SQ.MTRS ALONG WITH STANDING STRUCTURE COMPRISING OF 3 FLOOR AND PARKING AREA SITUATED, LAYING AND BEING AT KATRAJ, KONDHWA ROAD, NEAR SHIV PARVATI MANGAL KARYALAYA, KONDHWA PUNE. BOUNDED AS ON EAST: ROAD; ON WEST: PROPERTY OF SHRI. DESHMUKH; ON NORTH: PROPERTY OF SHRI DHARMRAJ AVASARE; ON SOUTH: PROPERTY OF SHRI. DHARMRAJ AVASARE	15-07-2023 Physical Possession

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited (Formerly Fullerton India Credit Co. Ltd.) for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 19/07/2023. Place: Pune

SD/-, Authorised Officer-  
SMFG India Credit Company Limited (formerly Fullerton India Credit Company Limited)

**Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**  
Corporate Office: 1st Floor, 'Dare House', No.2, N.S.C. Bose Road, Chennai-600 001

**POSSESSION NOTICE (APPENDIX IV) Under Rule 8 (1)**

WHEREAS the undersigned being the Authorised Officer of M/s.Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned here in below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s.Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

SL NO	NAME AND ADDRESS OF BORROWER & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
1	Loan No. HL01UNP00002028 1. SHANKAR ASHOK PAWAR 2. SHRAWANI PAWAR BOTH ARE RESIDING AT: P: no 103 Ayan green park St no 109, S h a y a r i, H a v e l i, MAHARASHTRA411041 Also at: Dhayani Pune Raykar mala Haveli 411041	20-02-2023	Rs. 2040955/- as on 20-02-2023	All the piece of parcel of Flat No.03 on the Ground Floor admeasuring area about 584 Sq.Ft. i.e. 54.25 Sq.Mtrs. in the building named as "ARYAN GREEN PARK", constructed on land bearing Survey No.100/5, 100/12A/13/14, 100/17A/18, 100/19/1, Situated at Dhayari, Tal-Haveli, Dist -Pune. BOUNDARIES AS PER THE TITLE DEED	15-Jul-2023
2	Loan No. XHLMUP0002837676 1. VITTHAL SHANKAR KUNJIR 2. POOJA VITTHAL KUNJIR Both Residing at : HISSA NO.258 NAGPURE WASTI KHALACHA MALA WALATI U R U L I K A N C H A N P U N E D A U N D MAHARASHTRA 412202	28-01-2022	Rs. 2671665/- as on 28-01-2022	All that piece and parcel of the land bearing Gat No. 543 admeasuring 00 H 51 Ares including pokharaba situated at Uralikanchan, Pune which is within the limits of Grampanchayat of Uralikanchan, Pune, Zila Parishad of Pune, Taluka Panchayat Samiti Haveli and Sub-Registration District Pune- Taluka - Haveli, District-Pune	15-Jul-2023
3	Loan No. HL03NUP00018992 1. MANGALAJAY JAGTAP 2. AJAYRAO JAGTAP Both Residing at: FLAT NO 801 BLDG 02, PIRANGUT, Haveli, MAHARASHTRA412115 Also at: GAT NO 321 P I R A N G U T, M U L S H I V A N A L I K A S O C I E T Y H a v e l i 412115	12-16-2022	Rs. 2527119/- as on 15-12-2022	All that piece and parcel of the property Flat No.706, admeasuring area 409 Sq.Fts. i.e. 37.59 Sq. Mtrs. Corpet along with adjacent terrace area admeasuring about 71 Sq.Fts. i.e. 6.59 Sq. Mtrs. along with One allotted Open Car Parking, in the C-Building and On the Seventh Floor, in the Scheme known as "SHUBHANGAN GRUHRACHANA", constructed on land bearing Gat No.321/P, Situated at Pirangut, Tal-Mulshi, District-Pune, which is within the limits of Grampanchayat Pirangut, Pune, Taluka Panchayat Samiti Mulshi and Zilla Parishad of Pune and within the limits of Sub-Registrar, Taluka-Mulshi, District-Pune and the same is bounded as follows: East: By 10 Meter Road belonging to Chitale. South: By remaining land in Gat No.321. West: By Road belonging to Apte & Adjoining Gat No.321. North: By Pune-Paud Road.	14-Jul-2023

Date: 15.07.2023, Place: Pune

Authorised Officer,  
M/s. Cholamandalam Investment And Finance Company Limited

**Bank of Maharashtra**  
Swargate Branch: 1027, Kondan, Shukrawar Peth, Talik Road, Pune - 411030  
Telephone : 020-24482444  
e-mail : bom100@mahabank.co.in

**POSSESSION NOTICE (Appendix IV under the Act - Rule - 8(1))**

Whereas the undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act - 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 03/05/2023 calling upon the Borrower Mr. Shirish Gajanan Sherekar and Mrs. Jaswini Shirish Sherekar to repay the amount mentioned in the Notice being Rs. 21,56,176/- (Rupees Twenty-one lakh Fifty Six Thousand One Hundred Seventy-six only) plus unapplied interest @ 09.70% p.a. with monthly rest w.e.f. 03/05/2023, apart from penal interest, cost and expenses till date of payment of the entire dues, minus recovery if any, within 60 days from the date of receipt of the said notice. The Borrower Mr. Shirish Gajanan Sherekar and Mrs. Jaswini Shirish Sherekar having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said Rules on this 13<sup>th</sup> Day of July of the year, 2023

The Borrowers in particular and the Public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Bank of Maharashtra, Swargate Branch, for an amount hereinabove mentioned. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

This notice is also being published in vernacular. The English version shall be final in any question of interpretation arises.

The details of the moveable properties hypothecated to the Bank and taken possession by the Bank are as follows:

Flat No. 103, in the Building "Swami Yashodhan", Sr. No. 07. Hissa No. 1/5B, Village Narhe, Tal. Haveli, Dist. Pune-411041.

Date : 13/07/2023 Chief Manager & Authorized Officer,  
Place : Narhe, Pune Bank of Maharashtra

**Bank of Maharashtra**  
Asset Recovery Branch : Agarkar High School Bldg., 2nd Floor, Somwar Path, Pune-411011. Phone : 7030924078  
E-mail : bmrgr1453@mahabank.co.in

**DEMAND NOTICE**  
(Under Section 13(2) of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT) read with Rule 3(1) of the Security Interest (Enforcement) Rule, 2002]

The accounts of the following Borrowers with Bank of Maharashtra, Asset Recovery Branch having been classified as NPA, the Bank has issued notices under S.13(2) of the SARFAESI Act on the dates mentioned below. In view of the non-service of the notices on the last known address of below mentioned Borrowers/Guarantors, this public notice is being published for information of all concerned.

The below mentioned Borrowers / Guarantors are called upon to pay to Bank of Maharashtra, Asset Recovery Branch within 60 days from the date of publication of this Notice, the amounts indicated below due on the dates together with future interest at contractual rates, till the date of payment, under the loan and other agreements and documents executed by the concerned persons. As security for the Borrowers' obligation under the said agreements and documents, the respective assets shown against the names have been charged to Bank of Maharashtra, Asset Recovery Branch

Name & Address of the Borrower(s) & Guarantor(s)	Outstanding Amount as on the date of issue of demand notice
Borrower(s): 1) M/s. Atharv Agro Industries, (Borrower), Through its proprietor, Mr. Sachin Anant Kadam, Add : S. No. 3/1 to 4/1, Ground Floor, Dattanagar, Ambegaon (Bk.), Pune Katraj Mumbai Highway, Pune -411011. Also at: 2/17, CPWD Colony, Mukundnagar, Pune-411037. Guarantor(s): 2) Mrs. Sisiliya Tony Gomes, (Guarantor), Add: House No 830, Sukhasagamgar, Katraj, Pune - 411046. 3) Mr. Tony Francis Gomes, Add: S. No 17, sukhasagamgar, Katraj, Pune- 411046. 4) Mr. Sanjay Vasant Yadav, 444 Nanapeth, Near Modern Bakery, Pune - 411002.	Rs. 5,78,19,061.00/- (Rupees Five Crore Seventy Eight Lakhs Nineteen Thousand Sixty One Only) plus further interest thereon @ applicable rate of interest more specifically given in table at para 2 given above in this notice, w.e.f. 05/06/2023 apart from penal interest, cost, expenses etc.

Type of Loan : Term Loan and Cash Credit Loan	Date of Demand Notice: 05/06/2023	Date of NPA: 30/06/2009
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**Particulars of Hypothecated Mortgaged property :**

- Hypothecation of Stock, Book Debts, Machinery, Furniture, Fixture & other movable assets.
- All that piece and parcel of land or ground bearing S No. 17 Hissa No.2/1A/1B/1A/2/4/6/8/10/12/5 (i.e. Old S No. 14 Hissa No. 2) having an area about 3000 sq ft i.e. 3 Ares of village Katraj, previously within the limits of Grampanchayat Katraj and now included in the limits of Pune Municipal Corporation along with 60' x 22' construction/superstructure/Building in RCC construction having 8 rooms over the same and bears house property no 830 and within the registration Dist. Pune Sub-Dist. Haveli and Bounded as follows: On or towards North: By Road & beyond that open Space, On or towards East: By Road, On or towards West: By Property Belongs to Seema Sagar Hsg. Soc., On or towards South: By Property Belongs to Saur, Gauriben S Chavan

If the concerned Borrowers / Guarantors shall fail to make payment to Bank of Maharashtra, Asset Recovery Branch as aforesaid, then the Bank of Maharashtra, Asset Recovery Branch shall be entitled to proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules entirely at the risks of the concerned Borrowers/Guarantors as to the costs and consequences.

In terms of provisions of SARFAESI ACT, the concerned Borrowers/Guarantors are prohibited from transferring the above said assets, in any manner, whether by way of sale, lease or otherwise without the prior written consent of Bank of Maharashtra, Asset Recovery Branch. Any contravention of the said provisions will render the concerned persons liable for punishment and/or penalty in accordance with the SARFAESI Act. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. For more details, notices may be collected from the concerned branches. This notice is also being published in vernacular language. The English version shall be final in any question of interpretation arises.

Date : 14/07/2023 Assistant General Manager & Authorized Officer  
Place : Pune Asset Recovery Branch, Pune.

**Shirur Branch :**  
Hotel Suraj Executive Building, Nagar-Pune Road, Surajnagar, Shirur, Dist. Pune-412210. Ph. : (02138) 224698, E-mail : ubin0914053@unionbankofindia.bank

**[Rule 8(1)] POSSESSION NOTICE**  
(For Immovable property)

Whereas, the undersigned being the Authorized Officer of Union Bank of India, Shirur Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices on the dates mentioned below calling upon the following Borrowers / Guarantors to repay the amounts mentioned in the said notices together with interest thereon, within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken Symbolic possession of the properties described herein below in exercise of powers conferred on him/her under Sub Section (4) of section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on the dates mentioned below.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Union Bank of India, Shirur Branch for the amounts mentioned below and interest thereon.

The Borrowers attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Borrower / Guarantor	Outstanding Amount in Rs.	Date of Demand Notice	Date of Possession
1	Borrower: Mr. Santosh Baban More (Prop Mourya Construction) and Mr Sunny Dnyandeo Madane (Guarantor)	Rs 60,53,748.00/- (Rupees Sixty Lakh Fifty-Three Thousand Seven Hundred Forty Eight Rupees Only) and interest thereon.	17/11/2022	15/07/2023
2	Borrower: Mr. Santosh Baban More (Prop Mourya Construction) (Borrower) and Mr. Shahaji vijay Jasud (Guarantor)	Rs 16,37,522.00 /- (Rupees Sixteen Lakh Thirty Seven Thousand Five Hundred Twenty two Rupees Only) and interest thereon.	17/11/2022	15/07/2023

**Description of Immovable Property:** Property situated Plot No 12, Under Plot No 20, Sr No 1149/1+2, Baburao Nagar, at Baburao Nagar within the Grampanchayat limits of Shirur and Sub registrar Shirur Taluka Dist - Pune 412210, Admeasuring 630.25 Sq. Mt. belonging to Mr. Baban Baburao More. Boundaries : East-Plot No 24, West- Road, South-Plot No 23, North-Plot No 15 & out of 14.

**Description of Immovable Property:** Commercial Shop situated on Shop No 01,04,06,07 & 08 at Basement Floor, & Shop No 03 at Ground Floor, Omkar Vihar, Plot No 22 & 23 Survey No 1149/1+2, Plot No 20, Baburao Nagar, at Baburao Nagar within the Grampanchayat limit of Shirur and Sub registrar Shirur Taluka Dist - Pune 412210, Admeasuring 1595 Sq.Ft. belonging to Mr. Santosh Baban More. Boundaries:

Shop No.	Shop Area (Sq.Ft.)	Floor	Building	Boundaries
1.	277.00	Basement	Omkar Vihar	Parking Shop No. 2 Road Side Margin
4.	285.00	Basement	Omkar Vihar	Parking Shop No. 5 Road Shop No. 3
6.	252.00	Basement	Omkar Vihar	Parking Shop No. 7 Road Shop No. 6
7.	252.00	Basement	Omkar Vihar	Parking Shop No. 8 Road Shop No. 7
8.	277.00	Basement	Omkar Vihar	Parking Side Margin Road Shop No. 7
3.	252.00	Ground	Omkar Vihar	Parking Shop No. 4 Road Shop No. 2

**Borrower: Mr. Sanjay Mahadev Gaikwad and Mr. Mahadev Keshav Gaikwad (Co applicant)**  
Rs. 5,33,284/- (Rupees Five Lakhs Thirty Three Thousand Two Hundred Eighty Four Rupees Only)  
20/09/2022  
15/07/2023

**Description of Immovable Property:** House and Open Space Property situated on Ground Floor and 1st Floor, Milkat No 161, CTS No 450-457/7 situated at Shirur, Admeasuring 592.98 Sq Ft within the municipal limits of Shirur and within the limits of Sub Registrar Shirur Dist - Pune 412210 belonging to Mr. Sanjay Mahadev Gaikwad. Boundaries : East-CTS No. 458, 475, South- CTS No. 1579, West-CTS No. 1582, North- Road.

**Borrower: Mr. Nilesh Adinath Kolapkar (Prop M/S Saubhagya Alankar) & Mr Adinath Jagannath Kolapkar**  
Rs. 41,93,918.00 /- (Rupees Forty one Lakh Ninety three Thousand Nine Hundred Eighteen rupees only)  
17/11/2022  
15/07/2023

**Description of Immovable Property:** House and Open Space Property situated on House Milkat no old 693 New D 125000830, CTS no 1025B/39, Suraj Nagar Shirur within the Municipality limit of Shirur and Sub registrar Shirur Taluka Dist - Pune 412210, Admeasuring 342. Sq mir belonging to Mr. Adinath Jagannath Kolapkar. Boundaries : East- Open space & CTS No. 1025B/66, West- CTS No. 1025B/38 & Plot No. 27, South- Colony Road & CTS no 1025B/14, North- CTS No. 1025B/27 Plot No. 14.

**Borrower: Mrs. Shubhangi Rajendra Umap**  
Rs 30,56,830.00 /- (Rupees Thirty Lakh Fifty Six thousand eight hundred thirty rupees Only)  
29/10/2022  
15/07/2023

**Description of Immovable Property:** House Property situated on Flat no 7, First Floor, Shri Ganesh Residency, CSNo 2013/6/4, Plot no 7D, Shirur, Tal - Shirur, Dist - Pune - 412210 within the Municipality limit of Shirur and Sub registrar Shirur Taluka Dist - Pune 412210, Admeasuring 722.00 Sq Ft. belonging to Mrs. Shubhangi Rajendra Umap. Boundaries : East- Open Space, West- CTS no 2013/6/3, South-Road, North-S. No. 1154/2C.

Date : 15/07/2023 Place : Shirur

Authorised Officer,  
Union Bank of India

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KGEPL ENGINEERING SOLUTIONS PVT. LTD**

RELEVANT PARTICULARS	
1. Name of corporate debtor	KGEPL Engineering Solutions Pvt. Ltd
2. Date of incorporation of corporate debtor	20/10/2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Pune
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U40202PN2007PTC130861
5. Address of the registered office and principal office (if any) of corporate debtor	S. No. 49 INDUSTRY HOUSE OFF KALYANI STEELS LTD, MUNDHAR, PUNE-411 036 INDIA
6. Insolvency commencement date in respect of corporate debtor	14/07/2023 (Order received on 17/07/2023)
7. Estimated date of closure of insolvency resolution process	30/01/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajesh Ramesh Kamath BB/PA/001/PP-P/01006/2019-2020/12481
9. Address and e-mail of the interim resolution professional, as registered with the Board	301 A WING GREEN GAGAN NEAR LOKHANWALA, AKURJI ROAD KANDOLI EAST Mumbai Suburban, Maharashtra-400003. rajeshkamath@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	SHOP 76, WHISPERING PALMS SHOPPING CENTER, LOKHANWALA, AKURJI ROAD, KANDOLI EAST, MUMBAI-400003. crip.kgepl@gmail.com Mobile: 9323997915
11. Last date for submission of claims	31/07/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 22, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	www.b2b.gov.in -> Quick Links -> Downloads -> BB (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s KGEPL Engineering Solutions Pvt. Ltd. On 14/07/2023 in CP (IB)-1792(MB)/2018 which order is received on 17/07/2023.

The creditors of M/s KGEPL Engineering Solutions Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 31/07/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19/07/2023 Place: Mumbai RAJESH RAMESH KAMATH  
Insolvency Professional

**FORM A PUBLIC ANNOUNCEMENT**  
(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF INTERBUILD INFRASTRUCTURE PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	INTERBUILD INFRASTRUCTURE PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	August 30, 2016
3. Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Pune Registration No. 166209
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U45309PN2016PTC166209
5. Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Registered Office: Office No 8, 2nd floor, Brahma Estate, C-1, Kondhwa, Pune - 411048
6. Insolvency Commencement Date in respect of Corporate Debtor	July 11, 2023 (vide Order No. CP (IB) No.66/MB-IV/2023); Date of Pronouncement of Order: July 11, 2023; Received on July 17, 2023
7. Estimated Date of Closure of Insolvency Resolution Process	January 7, 2024
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Hajib Raghavan Viswanath IBBI Registration Number: IBBI/PA-001/PP-P01761/2019-20/12676
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: Flat no 702, Tulip, Regency Meadow CHS, Powal Road, Dhanori, Pune - 411015 Registered Email Address: Viswanath.geevis@gmail.com
10. Address and e-mail Address to be used for correspondence with the Interim Resolution Professional	Address for Correspondence of Claims: S. No 253, H. No 1A, Near Asha Vidyayaj, Main Road Khese Park, Lohagan, Pune - 411032, Maharashtra, India. Email Id for Correspondence on Claims: ipr.interbuild@gmail.com
11. Last Date for Submission of Claims	July 30, 2023
12. Class of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Name of Insolvency Professionals, identified to act as Authorized Representatives of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of the Interbuild Infrastructure Private Limited on July 11, 2023 vide Order No. CP (IB) No.66/MB-IV/2023 (date of pronouncement of order July 11, 2023, received on July 17, 2023).

The creditors of Interbuild Infrastructure Private Limited are hereby called upon to submit their claims with proof, on or before July 30, 2023, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claim with proof in person, by post or by electronic means.

The proof of claim is to be submitted by way of the following specified forms and documentary proof in support of claim:

- Form B - For Proof of claim by Operational Creditors except Workmen and Employees
- Form C - For Proof of claim by Financial Creditors
- Form D - For Proof of claim by Workmen or an Employee
- Form E - For Proof of claim by Authorized Representative of Workman and Employees
- Form F - For Proof of claim by Creditors other than Financial Creditors and Operational Creditors

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in of the Insolvency and Bankruptcy Board of India. Submission of false or misleading proofs of claim shall attract penalties.

SD/-  
Hajib Raghavan Viswanath  
Interim Resolution Professional  
IBBI/PA-001/PP-P01761/2019-20/12676

Date: July 19, 2023 Place: Pune

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**HDFC BANK**  
Branch Office: HDFC Bank Ltd 216, 1st Floor, Mit Marathon, Bund Garden Road, Pune - 411 001

**PUBLIC NOTICE FOR SALE (U/Rule 8(6) read with Rule 9(1) of SARFAESI Act, 2002)**  
Immovable Properties Taken over, under Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, for sale on "as is where is & what is there is basis".

Sr. No.	Names of the Borrowers and /Outstanding Dues for Recovery of which Properties are being sold	Location & Details of Immovable Properties and Reserve Price	Date of inspection	Date & Time of opening of tenders
1	LAXMI SILK SAREES & GOURIPRASAD A DESAI & ABHAY M DESAI & AMITA A DESAI	All that piece and parcel of premises bearing FLAT NO. 21, 1ST FLOOR, SNEHAL APARTMENT, A WING, SR. NO. 8A/1/1, NR SANAS SCHOOL, VADGAON, WADGAON BUDRUK-41044, NRDHAYARI PHATA, PUNE, MAHARASHTRA, India, 411041 Reserve Price- Rs. 23,74,920/- as is where is basis (Rupees Twenty Three Lakh Seventy Four Thousand and Nine Hundred Twenty Only)	11-August-2023	21-August-23 from 10.00 AM To 2.30 PM Address:- HDFC Bank Ltd 216, 1st Floor, Mit Marathon, Bund Garden Road, Pune - 411 001 Ph - 020- 67633195

\*with further interest as applicable, incidental expenses costs, charges etc incurred till the date of payment and/or realisation.  
NB: To the best of knowledge and information of the Authorised Officer (A.O) of HDFC Bank Ltd, there are no encumbrances.

The particulars in respect of the secured assets specified hereinabove have been stated to the best of the information of the undersigned, who, however shall not be responsible for any error, misstatement or omission in the said particulars. The lender(s) / prospective purchaser(s) are, therefore requested in their own interests, to satisfy himself / themselves with regard to the above and the other relevant details pertaining to the abovementioned property / properties, before submitting the tenders.

**Terms & Conditions of Sale**

- Sale is strictly subject to the terms & conditions incorporated in this advertisement and in the prescribed Tender Form. Further details of the property and Tender Forms can be obtained from the Authorised Officer(s) of HDFC Bank Ltd 216, 1st Floor, Mit Marathon, Bund Garden Road, Pune - 411 001, between 10 a.m. to 2.30 p.m. on working Mondays to Saturdays. Property is available for inspection between 10.00 a.m. and 4.00 p.m. on the dates mentioned above.
- Sealed Tenders (in the prescribed Tender Form only), along with 10% of the offer amounts towards Earnest Money Deposit (EMD) to be submitted at HDFC Bank Ltd 216, 1st Floor, Mit Marathon, Bund Garden Road, Pune - 411 001, on or before 4.00 p.m. on 21st August 2023. Payment shall be made only by Demand Drafts / Pay Orders drawn on a Scheduled Bank in favour of "HDFC Bank Ltd." payable at Pune. Tenders received without EMD or beyond the above date prescribed herein will not be considered for sale. The tenders will be opened at the time specified above on the auction date mentioned above. Sale shall be confirmed in the name of the lender of the successful bid only. Tenderer to mention description of property for which the tender is being given, on the sealed envelope. Tenderer to submit tenders for property along with EMD amount.
- The borrowers, respective lenders, guarantors or owners of the properties under sale may, if they so desire, give / sponsor his / her best possible valid offer(s) for the properties offered for sale provided he/she/they follow the requirements / terms and conditions of sale.
- Please note that you (borrower) has liberty to pay the dues of the Bank with all costs, charges and expenses incurred by the Bank at any time before publication of Notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease or assignment or sale of such secured assets as provided under section 13(8) of the act.
- The borrowers, respective lenders, guarantors or owners of the respective properties or their authorized representatives, may remain present at the time of opening of the tenders. The lender(s) / prospective purchasers will have an opportunity to inspect their offers after the tenders are opened, if they so desire. They are, therefore, advised to remain present himself / herself / themselves in person or through their duly authorized and empowered representatives with document of authority. Tenderers to carry proof of identity at the time of opening of the bid.
- HDFC Bank reserves its right to accept or to reject highest and / or all offers without assigning any reasons.

Date: 18/07/2023 Authorised Officer(s)  
Place : Pune Phone No. 020-67633195